

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3284 of 2021

Ramnath Yadav.Petitioner
Versus
The State of Jharkhand.Opposite Party

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Pankaj Srivastava, Advocate
For the State : Mrs. Mohua Palit, APP.

02/13-4-2021 Heard the parties.

The petitioner is an accused in connection with Ranka P.S. Case No. 33 of 2018, G.R. No. 766 of 2018.

It has been alleged that inspite of transferring an amount of Rs.58,500/-to the account of the beneficiaries, it was deposited in the account of Mokhtar Ansari, who showed his ignorance of having such account. One Akram Raja is said to have withdrawn various amounts on different dates. The petitioner is also said to have withdrawn some amounts meant for the beneficiaries.

The main accused Akram Raja @ Akram Ansari @ Md. Akaram Ansari @ Akram Raja has been granted bail by this Court in B.A. No. 1275 of 2019. The petitioner is in custody since 23.12.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st class, Garhwa in connection with Ranka P.S. Case No. 33 of 2018, G.R. No. 766 of 2018.

(Rongon Mukhopadhyay, J)

Rakesh/-